

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

# Karnataka Motor Vehicles Taxation (Amendment) Act, 2010 7 of 2010

[31 March 2010]

#### **CONTENTS**

- 1. Short Title And Commencement
- 2. Amendment Of Section 3
- 3. Amendment Of Section 15
- 4. Amendment Of Schedule
- 5. Power To Remove Difficulty

# Karnataka Motor Vehicles Taxation (Amendment) Act, 2010 7 of 2010

[31 March 2010]

An Act further to amend the Karnataka Motor Vehicles Taxation Act, 1957. Whereas it is expedient further to amend the Karnataka Motor Vehicles Taxation Act, 1957 (Karnataka Act 35 of 1957) for the purpose hereinafter appearing; Be it enacted by the Karnataka State Legislature in the Sixty first year of the Republic of India as follows:-

#### 1. Short Title And Commencement :-

- (1) This Act may be called the Karnataka Motor Vehicles Taxation (Amendment) Act, 2010.
- (2) It shall come into force with effect from the first day of April, 2010.

#### 2. Amendment Of Section 3:-

In the Karnataka Motor Vehicles Taxation Act, 1957 (Karnataka Act 35 of 1957)(hereinafter referred to as the principal Act), in section 3, in sub-section(1) in the Fourth Proviso,-

- (i) in clause (aa) for the figures and letters "3000 kgs" the figures and letters "5500 kgs"
- shall be substituted.
- (ii) after clause (b), after the note the following shall be inserted,

#### namely:-

"(c) In case of Construction Equipment Vehicles (as defined in clause(ca) of rule 2 of the Central Motor Vehicle Rules, 1989) and vehicles fitted with air compressor and generators tax shall be levied at the rate specified in Part A-7 of the Schedule."

### 3. Amendment Of Section 15 :-

In section 15 of the Principal Act, in sub-section (2) in clause (b)), after the words "the order against which the appeal has been preferred", the words "and such appeal shall be accompanied with a proof of payment of such amount" shall be inserted.

### 4. Amendment Of Schedule :-

In the Schedule to the Principal Act,

- (1) in part A-
- (i) in Item No. 1, in Column No. 3, for the figures "25.00" the figures "125.00" shall be substituted.
- (ii) in Item No. 3, in sub item(1), clause (b) and entries relating there to shall be omitted.
- (iii) in tem No. 4, in sub item 3(a), in Column No. 3, for the figures "500.00" the figures "600.00" shall be substituted.
- (iv) in Item No. 5, in sub item (b), in Column 3, for the figures "700.00" the figures
- "1000.00" shall be substituted.
- (v) in Item No. 6, in sub-item(a), in column. 3, for the figures "2500.00" the figures
- "2750.00" shall be substituted.
- (vi) Item No. 11 and entries relating thereto shall be omitted.
- (vii) In Item No. 14, in sub-item (2) in Column 3, for the figures "187.50" the figures "500.00" shall be substituted.
- (2) For Part A1 of the Schedule, the following shall be substituted, namely:-

"Part A1

(See Section 3(1))

Lifetime Tax for Two Wheelers

SI No	Class of vehicles	Motor cycles whose cost does not exceed Rs. 50,000/-	Motor cycles cost of which exceeds Rs.50,000/-	Motor cycles run on Electricity
Α	At the time of Registration	10 percent of	12 percent of	4 percent of

	of New Vehicles	cost of the Vehicle	the cost of the Vehicle	cost of the vehicle
В	If the vehicle is already registered and its age from the month of Registration is:	Percentage of the Life Time Tax levied under Clause A	Percentage of the Life Time Tax levied under Clause A	Percentage of the life time tax levied under Clause A
1	Not more than 2 years	93%	93%	93%
2	More than 2 Years but not more than 3 Years	87%	87%	87%
3	More than 3 Years but not more than 4 Years	81%	81%	81%
4	More than 4 Years but not more than 5 Years	75%	75%	75%
5	More than 5 Years but not more than 6 Years	69%	69%	69%
6	More than 6 Years but not more than 7 Years	64%	64%	64%
7	More than 7 Years but not more than 8 Years	59%	59%	59%
8	More than 8 Years but not more than 9 Years	54%	54%	54%
9	More than 9 Years but not more than 10 Years	49%	49%	49%
10	More than 10 Years but not more than 11 Years	45%	45%	45%
11	More than 11 Years but not more than 12 Years	41%	41%	41%
12	More than 12 Years but not more than 13 Years	37%	37%	37%
13	More than 13 Years but not more than 14 Years	33%	33%	33%
14	More than 14 Years but not more than 15 Years	29%	29%	29%
15	More than 15 years	25%	25%	25%

#### Notes:

- 1. In respect of vehicles for which life time tax was due prior to the 1st day of April 2010, but has not been paid, such tax shall be collected at the rates prevailing prior to such day along with the penalty due, if any
- 2. Purchase Invoice shall be produced in respect of vehicles which are registered on or after 1st day of April 2007.
- 3. Cost of the vehicle in relation to a motor vehicle means -
- (a) In respect of a vehicle manufactured in India, cost of the vehicle as per the purchase invoice issued either by the manufacturer or by the dealer of the vehicle including the excise duty, sales tax, surcharge or cess, entry tax etc., as payable in the State of Karnataka; and
- (b) In respect of an imported motor vehicle, irrespective of its place of

manufacture, the total cost incurred in importing the vehicle, that is to say, the value of the motor vehicle as endorsed in the Bill of Entry or such other document and assessed as such under the Customs Act. 1962, together with the Customs Duty levied, freight charges incurred and other taxes levied thereupon including additional duty/penalty levied if any, by the Customs Department or any other Department

(3) For part A5 of the Schedule, the following shall be substituted, namely "Part A 5

{See Section 3(1)}

Lifetime Tax for Motor cars, Jeeps, Omni Buses and Private Service Vehicles.

	Lifetime Tax for Motor cars, Jeeps, Omni Buses and Private Service Vehicles.					
SI.No.	Class of	Motor	Motor	Motor	Motor	Motor
	vehicles	cars,	cars,	cars,	cars,	cars, vans
		Jeeps,	Jeeps,	Jeeps,	Jeeps,	run on
		Omni	Omni	Omni	Omni	Electricity.
		Buses and	Buses and	Buses and	Buses	
		Private	Private	Private	and	
		Service	Service	Service	Private	
		Vehicles	Vehicles	Vehicles	Service	
		having	having	having	Vehicles	
		floor area	floor area	floor area	having	
		up to 5 Sq.	up to 5 Sq.	up to 5 Sq.	floor area	
		Mtrs, cost	Mtrs, cost	Mtrs, cost	up to 5	
		of which	of which	of which	Sq. Mtrs,	
		does not	exceeds Rs	exceeds	cost of	
		exceed Rs.	5 Lakhs	Rs10	which	
		5 Lakhs.	but does	Lakhs but	exceed	
			not	does not	Rs. 20	
			exceeding	exceeding	Lakhs	
			Rs.10 Lakh	Rs 20		
				Lakhs		
1	2	3	4	5	6	7
	At the Present	40.04.6	440/ 6	4-04 6.1	100/ 6	
Α	At the time	13 % of	14 % of	17% of the	18% of	4% of the
A	of	cost of the	the cost of	cost of the	the cost	cost of the
A	of Registration				the cost of the	
A	of Registration of New	cost of the	the cost of	cost of the	the cost	cost of the
A 	of Registration of New Vehicle	cost of the Vehicle	the cost of the Vehicle	cost of the	the cost of the	cost of the
В	of Registration of New Vehicle If the	cost of the Vehicle  Percentage	the cost of the Vehicle Percentage	cost of the Vehicle Percentage	the cost of the Vehicle Percentag	cost of the Vehicle Percentage
	of Registration of New Vehicle If the vehicle is	cost of the Vehicle  Percentage of the Life	the cost of the Vehicle  Percentage of the Life	cost of the Vehicle  Percentage of the Life	the cost of the Vehicle Percentag e of the	cost of the Vehicle  Percentage of the Life
	of Registration of New Vehicle If the vehicle is already	cost of the Vehicle  Percentage of the Life Time Tax	the cost of the Vehicle  Percentage of the Life Time Tax	cost of the Vehicle  Percentage of the Life Time Tax	the cost of the Vehicle  Percentag e of the Life Time	cost of the Vehicle  Percentage of the Life Time Tax
	of Registration of New Vehicle  If the vehicle is already registered	cost of the Vehicle  Percentage of the Life Time Tax levied	the cost of the Vehicle  Percentage of the Life Time Tax levied	cost of the Vehicle  Percentage of the Life Time Tax levied	the cost of the Vehicle  Percentag e of the Life Time Tax	cost of the Vehicle  Percentage of the Life Time Tax levied
	of Registration of New Vehicle If the vehicle is already registered and its age	cost of the Vehicle  Percentage of the Life Time Tax levied under	the cost of the Vehicle  Percentage of the Life Time Tax levied under	cost of the Vehicle  Percentage of the Life Time Tax levied under	the cost of the Vehicle  Percentag e of the Life Time Tax levied	cost of the Vehicle  Percentage of the Life Time Tax levied under
	of Registration of New Vehicle  If the vehicle is already registered and its age from the	cost of the Vehicle  Percentage of the Life Time Tax levied	the cost of the Vehicle  Percentage of the Life Time Tax levied	cost of the Vehicle  Percentage of the Life Time Tax levied	the cost of the Vehicle  Percentag e of the Life Time Tax levied under	cost of the Vehicle  Percentage of the Life Time Tax levied
	of Registration of New Vehicle If the vehicle is already registered and its age from the month of	cost of the Vehicle  Percentage of the Life Time Tax levied under	the cost of the Vehicle  Percentage of the Life Time Tax levied under	cost of the Vehicle  Percentage of the Life Time Tax levied under	the cost of the Vehicle  Percentag e of the Life Time Tax levied	cost of the Vehicle  Percentage of the Life Time Tax levied under
	of Registration of New Vehicle  If the vehicle is already registered and its age from the month of Registration	cost of the Vehicle  Percentage of the Life Time Tax levied under	the cost of the Vehicle  Percentage of the Life Time Tax levied under	cost of the Vehicle  Percentage of the Life Time Tax levied under	the cost of the Vehicle  Percentag e of the Life Time Tax levied under	cost of the Vehicle  Percentage of the Life Time Tax levied under
	of Registration of New Vehicle If the vehicle is already registered and its age from the month of	cost of the Vehicle  Percentage of the Life Time Tax levied under	the cost of the Vehicle  Percentage of the Life Time Tax levied under	cost of the Vehicle  Percentage of the Life Time Tax levied under	the cost of the Vehicle  Percentag e of the Life Time Tax levied under	cost of the Vehicle  Percentage of the Life Time Tax levied under
	of Registration of New Vehicle  If the vehicle is already registered and its age from the month of Registration	cost of the Vehicle  Percentage of the Life Time Tax levied under	the cost of the Vehicle  Percentage of the Life Time Tax levied under	cost of the Vehicle  Percentage of the Life Time Tax levied under	the cost of the Vehicle  Percentag e of the Life Time Tax levied under	cost of the Vehicle  Percentage of the Life Time Tax levied under
В	of Registration of New Vehicle  If the vehicle is already registered and its age from the month of Registration is:	cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A	the cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A	cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A	the cost of the Vehicle  Percentag e of the Life Time Tax levied under Clause A	cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A
В	of Registration of New Vehicle If the vehicle is already registered and its age from the month of Registration is: Not more	cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A	the cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A	cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A	the cost of the Vehicle  Percentag e of the Life Time Tax levied under Clause A	cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A
B 1	of Registration of New Vehicle If the vehicle is already registered and its age from the month of Registration is: Not more than 2 years	cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A	the cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A	cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A	the cost of the Vehicle  Percentag e of the Life Time Tax levied under Clause A	cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A
B 1	of Registration of New Vehicle  If the vehicle is already registered and its age from the month of Registration is:  Not more than 2 years  More than 2	cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A	the cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A	cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A	the cost of the Vehicle  Percentag e of the Life Time Tax levied under Clause A	cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A
B 1	of Registration of New Vehicle  If the vehicle is already registered and its age from the month of Registration is:  Not more than 2 years  More than 2 Years but	cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A	the cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A	cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A	the cost of the Vehicle  Percentag e of the Life Time Tax levied under Clause A	cost of the Vehicle  Percentage of the Life Time Tax levied under Clause A

	Years but not more than 4 Years	<b></b> ,	<b>52</b> 70	01/0	02.0	J 2 / 3
4	More than 4 Years but not more than 5 Years	75%	75%	75%	75%	75%
5	More than 5 Years but not more than 6 Years	69%	69%	69%	69%	69%
6	More than 6 Years but not more than 7 Years	64%	64%	64%	64%	64%
7	More than 7 Years but not more than 8 Years	59%	59%	59%	59%	59%
8	More than 8 Years but not more than 9 Years	54%	54%	54%	54%	54%
9	More than 9 Years but not more than 10	49%	49%	49%	49%	49%
10	More than 10 Years but not more than 11 Years	45%	45%	45%	45%	45%
11	More than 11 Years but not more than 12 Years	41%	41%	41%	41%	41%
12	More than 12 Years but not more than 13 Years	37%	37%	37%	37%	37%
13	More than 13 Years but not more than 14 Years	33%	33%	33%	33%	33%
14	More than	29%	29%	29%	29%	29%

	14 Years but not more than 15 Years					
15	More than 15 years	25%	25%	25%	25%	25%

#### Notes:

- 1 In respect of vehicles for which life time tax was due prior to the 1st day of April 2010, but has not been paid, such tax shall be collected at the rates prevailing prior to such day along with the penalty due, if
- 2 Purchase Invoice shall be produced in respect of vehicles which are registered on or after 1st day of April 2007.
- 3. Cost of the vehicle in relation to a motor vehicle means -
- (a) In respect of a vehicle manufactured in India, cost of the vehicle as per the purchase invoice issued either by the manufacturer or by the dealer of the vehicle including the excise duty, sales tax, surcharge or cess, entry tax etc., as payable in the State of Karnataka; and
- (b) In respect of an imported motor vehicle, irrespective of its place of manufacture, the total cost incurred in importing the vehicle, that is to say, the value of the motor vehicle as endorsed in the Bill of Entry or such other document and assessed as such under the Customs Act. 1962, together with the Customs Duty levied, freight charges incurred and other taxes levied thereupon including additional duty/penalty levied if any, by the Customs Department or any other Department."
- (4) For part A6 of the Schedule, the following shall be substituted, namely "PART A6

See Section 3(1)

Life time tax for goods vehicles having gross vehicle weight exceeding 1,500 Kgs. But not exceeding 5,500 Kgs. In weight laden, whether used for hire or reward or not.

1100.				
Item No.	Class of Vehicles	Goods vehicle having gross vehicle weight exceeding 1500 Kgs. And not exceeding 2000 Kgs. Rs.	Goods vehicle having gross vehicle weight exceeding 2000Kgs. And not exceeding 3000Kgs. Rs.	Goods vehicles having gross vehicle weight exceeding 3,000Kgs. And not exceeding 5,500Kgs. Rs.
1	2	3	4	
А	At the time of Registration of New	10,000	15,000	20,000
1	2	3	4	
	Vehicle			
В	If the vehicle is already registered and its age from the month of Registration is:			
1	Not more than 2 years	9,300	13,950	18,600
2	More than 2 Years but not	8.700	13.050	17.400

_	more than 3 Years	<b>-</b> ,,	,	
3	More than 3 Years but not more than 4 Years	8,100	12,150	16,200
4	More than 4 Years but not more than 5 Years	7,500	11,250	15,000
5	More than 5 Years but not more than 6 Years	6,900	10,350	13,800
6	More than 6 Years but not more than 7 Years	6,400	9,600	12,800
7	More than 7 Years but not more than 8 Years	5,900	8,850	11,800
8	More than 8 Years but not more than 9 Years	5,400	8,100	10,800
9	More than 9 Years but not more than 10 Years	4,900	7,350	9,800
10	More than 10 Years but not more than 11 Years	4,500	6,750	9,000
11	More than 11 Years but not more than 12 Years	4,100	6,150	8,200
12	More than 12 Years but not more than 13 Years	3,700	5,550	7,400
13	More than 13 Years but not more than 14 Years	3,300	4,950	6,600
14	More than 14 Years but not more than 15 Years	2,900	4,350	5,800
15	More than 15 years	2,500	3,750	5,000

#### Notes:

- 1. In respect of vehicles for which tax was due prior to the 1st day of April, 2010, but has not been paid, such tax shall be collected at the rates prevailing prior to such day along with the penalty due, if any."
- (5) After Part A6, the following Part A7 shall be inserted namely,

"Part A7

See Section 3(1)

Lifetime Tax for Construction Equipment Vehicles (As defined under Rule 2(ca) of the Control Motor Vehicle Rules, 1989) And vehicles fitted with Air Compressor and Generators

SI No	Class of vehicles	Percen	tage of tax levied			
Α	At the time of Registration of New Vehicles	10 percent of cost of the				
	Vehicle					
В	If the vehicle is already registered and its age the month of Registration is:	from	Percentage of the Life Time Tax levied under Clause A			
1	Not more than 2 years		93%			
2	More than 2 Years but not more than 3 Years		87%			
3	More than 3 Years but not more than 4 Years		81%			
4	More than 4 Years but not more than 5 Years		75%			

•	1	, 5 , 5
5	More than 5 Years but not more than 6 Years	69%
6	More than 6 Years but not more than 7 Years	64%
7	More than 7 Years but not more than 8 Years	59%
8	More than 8 Years but not more than 9 Years	54%
9	More than 9 Years but not more than 10 Years	49%
10	More than 10 Years but not more than 11 Years	45%
11	More than 11 Years but not more than 12 Years	41%
12	More than 12 Years but not more than 13 Years	37%
13	More than 13 Years but not more than 14 Years	33%
14	More than 14 Years but not more than 15 Years	29%
15	More than 15 years	25%

#### Notes

- 1. In respect of vehicles for which tax was due prior to the 1st day of April, 2010, but has not been paid, such tax shall be collected at the rates prevailing prior to such day along with the penalty due, if any.
- 2. Purchase Invoice shall be produced in respect of vehicles which are registered on or after 1st day of April 2007.
- 3. Cost of the vehicle in relation to a motor vehicle means –
- (a) In respect of a vehicle manufactured in India, cost of the vehicle as per the purchase invoice issued either by the manufacturer or by the dealer of the vehicle including the excise duty, sales tax, surcharge or cess, entry tax etc., as payable in the State of Karnataka; and
- (b) In respect of an imported motor vehicle, irrespective of its place of manufacture, the total cost incurred in importing the vehicle, that is to say, the value of the motor vehicle as endorsed in the Bill of Entry or such other document and assessed as such under the Customs Act. 1962, together with the Customs Duty levied, freight charges incurred and other taxes levied thereupon including additional duty/penalty levied if any, by the Customs Department or any other Department."
- (6) For Part C5, the following shall be substituted, namely:-

"PART C5

See Section 7(3)

Refund table for goods vehicles having gross vehicle weight exceeding 1,500 Kgs but not exceeding 5,5 00 Kgs in respect of which life time tax is paid under Part A6 on or after 01-04-2007

Percentage of Life Time Tax paid to be refunded

	age of the fille fax para to t	Percentage of Life Time Tax paid to be refunded			
SI. No.	If after the registration removal of vehicles or cancellation of Registration of vehicle taken place.	Goods Vehicle having gross vehicle weight exceeding 1500 Kgs and not exceeding 2000 Kgs Rs.	Goods vehicle having gross vehicle weight exceeding 2000 kgs and not exceeding 3000 kgs Rs.	Goods vehicle having gross vehicle weight exceeding 3000 kgs and not exceeding 5500 kgs Rs.	
1	2	3	4	5	

1	Within a year	9300.00	13950.00	18600.00
2	After 1 year but within 2 years	8700.00	13050.00	17400.00
3	After 2 year but within 3 years	8100.00	12150.00	16200.00
4	After 3 year but within 4 years	7500.00	11250.00	15000.00
5	After 4 year but within 5 years	6900.00	10350.00	13800.00
6	After 5 year but within 6 years	6400.00	9600.00	12800.00
7	After 6 year but within 7 years	5900.00	8850.00	11800.00
8	After 7 year but within 8 years	5400.00	8100.00	10800.00
9	After 8 year but within 9 years	4900.00	7350.00	9800.00
10	After 9 year but within 10 years	4500.00	6750.00	9000.00
11	After 10 year but within 11 years	4100.00	6150.00	8200.00
12	After 11 year but within 12 years	3700.00	5550.00	7400.00
13	After 12 year but within 13 years	3300.00	4950.00	6600.00
14	After 13 year but within 14 years	2900.00	4350.00	5800.00
15	After 14 year but within 15 years	2500.00	3750.00	5000.00
16	After 15 years	Nil	Nil	Nil

# (7) After Part C5 as so substituted. the following shall be inserted, namely:- $"\mathsf{PART}$ C6

See Section 7(3)

Refund Table for Construction Equipment Vehicles (As defined under Rule 2(ca) of Control Motor Vehicle Rules, 1989 ) and vehicles fitted with Air Compressor or Generators

SI. No.	If after the registration removal of vehicles or cancellation of Registration of vehicle taken place.	Percentage of Life Time Tax paid to be refunded
1	Within a year	93%
2	After 1 year but within 2 years	87%
3	After 2 year but within 3 years	81%
4	After 3 year but within 4 years	75%
5	After 4 year but within 5 years	69%
6	After 5 year but within 6 years	64%
7	After 6 year but within 7 years	F00/ <sub>2</sub>

/	Alter o year but within 7 years	J <del>9</del> 70
8	After 7 year but within 8 years	54%
9	After 8 year but within 9 years	49%
10	After 9 year but within 10 years	45%
11	After 10 year but within 11 years	41%
12	After 11 year but within 12 years	37%
13	After 12 year but within 13 years	33%
14	After 13 year but within 14 years	29%
15	After 14 year but within 15 years	25%
16	After 15 years	Nil

## 5. Power To Remove Difficulty :-

If any difficulty arises in giving effect to the provisions of the Principal Act, as amended by this act, the State Government may, by notification in the Official Gazette, make such provisions as may appear to it to be necessary or expedient for removing the said difficulty.

Provided that no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.